

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.3119/2017

Thursday, this the 20th day of December 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Sh. A K Goyal,
Chief General Manager (Retd.)
Aged 60 years (Group Class I)
s/o Sh. B R Gupta
r/o M5C, Meteorological Housing Complex
Lodhi Road,
New Delhi – 110 003

..Applicant
(Mr. Vinay Sabbarwal, Advocate)

Versus

1. Delhi Transport Corporation
Govt. of NCT of Delhi
I P Estate, New Delhi
Through its Chairman
2. The Chairman-cum-Managing Director
Delhi Transport Corporation
Govt. of NCT of Delhi
IP Estate, New Delhi

..Respondents
(Mr. Ajesh Luthra, Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

Learned counsel for applicant submits that during the pendency of the O.A., charges framed against the applicant are dropped and in that view of the matter, there is no necessity to

proceed with the O.A. Hence, the O.A. is dismissed as infructuous.

(K.N. Shrivastava)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

December 20, 2018
/sunil/